

**GOVERNMENT OF INDIA  
PETROLEUM AND NATURAL GAS  
LOK SABHA**

UNSTARRED QUESTION NO:4808

ANSWERED ON:22.12.2014

BLACK MARKETING OF KEROSENE

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**Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:**

- (a) the total number of cases of irregularities, black-marketing, hoarding, adulteration etc. of kerosene under the Public Distribution System have been reported during each of the last three years and the current year, State-wise;
- (b) the action taken by the Government against persons/ kerosene dealers involved in such malpractices during the above period, State-wise;
- (c) the norms/criteria prescribed for allotment of kerosene dealerships in the country including any reservation quota allowed in allotment of dealerships;
- (d) the number of complaints of corruption in allotment of kerosene dealerships received by the Government during each of the last three years and the current year along with the action taken by the Government against the culprits; and
- (e) whether the Government has cancelled the licences of dealers involved in such irregularities and if so, the steps taken by the Government to address this problem?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI DHARMENDRA PRADHAN)

(a) & (b) : PDS Kerosene supplies to Kerosene Dealers is done on Ex-MI (Marketing Installation) basis by Public Sector Oil Marketing Companies (OMCs). Further, distribution of PDS kerosene within the State to the ration card holders through ration shops/retailers is controlled and supervised by the State Government.

Public Sector OMCs have reported that based on the inspections conducted by them and reports received from respective District/State Authorities, 115 cases of irregularities like adulteration, black marketing, hoarding, diversion and irregularities in distribution of PDS kerosene were detected during the last three years and current year (April-September, 2014). During this period, 5 kerosene dealers were terminated against proven cases of diversion/ black marketing of kerosene. State-wise details of irregularities detected and action taken thereon for last three year and current year (April-September, 2014 is at Annexure-I.

(c) Prevailing criteria for allotment of kerosene dealerships is at Annexure-II.

(d) & (e) : Nil, as public Sector Oil Marketing Companies (OMCs) have reported that no allotments of kerosene dealerships have been made during the last three years and current year.